

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:1485
ANSWERED ON:21.07.2014
PROPOSALS UNDER MMDR ACT
Patle Smt. Kamla Devi

Will the Minister of MINES be pleased to state:

- (a) the number of proposals received by the Government under Section 5 (1) of Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 from the State Government of Chhattisgarh for pre- approval at present;
- (b) whether the Government has raised certain queries on these proposals before granting pre-approval and if so, the details thereof; and
- (c) the present status of the proposals sent by State Government of Chhattisgarh and the time by which these are likely to be approved?

Answer

MINISTER OF STATE FOR MINES, STEEL, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a) The Ministry of Mines has 29 proposals recommended by the Government of Chhattisgarh seeking prior approval under Section 5 (1) of Mines and Minerals (Development and Regulation) Act, 1957.
- (b) Yes, Madam. In these cases, queries were raised or have been raised to the State Governments, Indian Bureau of Mines (IBM) and Geological Survey of India (GSI) regarding mineralization in the recommended area, map of the area and justification for relaxation of the maximum area limits and checklist items.
- (c) At present, replies of 7 proposals i.e. 4 from State Government, 2 from IBM and 1 from GSI are still awaited. Rest cases are under process in Ministry of Mines. Further, Mineral concession proposals recommended by the State Government are examined by the Ministry of Mines in the light of the provisions of the Mines & Minerals (Development & Regulation) Act, 1957 and the Rules and guidelines framed thereunder, and where necessary, in consultation with the State Governments and other agencies concerned. As such, no timeframe for disposal of the proposals can be indicated.